# to Questions

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# Circus in India

# \*97. SHRI SURESH KALMADI: SHRI S. W DHABE:

Will the Minister of SPORTS be pleased to stale:

(a) whether Government are aware that the circus industry is in peril on account of lack of proper support by different Government agencies;

(b) if so what are the details thereof; and

(c) what steps Government propose to take to revitalize the circus industry because of its close affinity with certain sports Activities?

THE ^MINISTER OF PARLIAMENTARY AFFAIRS, SPORTS AND WORKS AND HOUSING (SHRI BUTA SINGH): (a) to (c). Government are aware of a Memorandum circulated by the Indian Circus Federation with the title 'Indian Circus in Peril'. The important points raised in the Memorandum are;

(i) allotment of deserted remote places for circus shows resulting in financial losses to the circu<sub>s</sub> troupes;

(ii) blanket ban and other restrictions in procuring, rearing and maintaining wild animals;

(iii) request or permission to purchase wild animals from the foreign zoos or foreign countries;

(iv) need for modernisation of Indian circus art, as Indian circus troupes aie becoming stale, static, stereotype and oldfashioned because of restrictions on training and business expansion; and

(v) need for construction of permanent Circus Stadia in the country on the lines of USSR, Czechoslovakia, Bulgaria and France,  $Th_e$  Government has already issued suitable guidelines|advice to the State GovernmentsjUnion Territories from time to lime with a view to mitigate dfficulties experienced by the Indian Circus.

## New Indian initiatives to end Iran-Iraq war

#### \*98. SHRI VITHALRAO MADHAV-RAO JADHAV:

## SHR1 JASWANT SINGH:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) what new initiatives have recently been taken by the Government of India on the question of Iran-Iraq war;

(b) whether these initiatives have been taken on the request of the Egyptian President Hosseini Mubarak; and

(c) if so, what has been the outcome thereof?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P. V. NARASIMHA RAO): (a) The Government of India have been in close touch with both Iran and Iraq. The Prime Minister as Chairperson of the Non-aligned Movement has continued with her efforts to bring about an immediate and peaceful end to this continuing conflict. In addition, the Prime Minister recently sought the advice and suggestions of leaders of some Member States of the Movement. Efforts and consultation continue.

- (b) No, Sir.
- (c) Does not arise.

#### Adult education in Delhi

\*99. SHRI SHAMIM AHMED SIDDIQI: Will the Minister of EDUCATION AND CULTURE be pleased to state:

(a) what is the number of persons benefited by the Adult Education Scheme during the last three years in the Union Territory of Delhi; and

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(b) what is the target fixed in this regard during the year 1984-85?

THE MINISTER OF STATE IN THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRIMATI SHEILA KAUL): (a) 1,15,135 persons have been benefited by the Adult Education Programme in Delhi during the last three years.

<b) The target fixed for 1984-85 is 50,000.

#### Enforcement of the provisions of Cotton Transport Act, 1923

100. SHRI G. VARADARAJ: Will the Minister of AGRICULTURE be pleased state:

what are the names of. the States which are covered under the Cotton Transport Act, 1923;

(b) whether the provisions of the Act are being enforced by all States;

(c) if the answer to part (b) above be the negative what, are the reasons there for;

(d) whether it is a fact that the varietal purity of certain varieties of cotton grown in certain protected zones is likely to be affected by the movement of fully pressed cotton bales to the mills situated in these zones; and

(e) if so, what are the details thereof?

THE MINISTER OF AGRICULTURE (RAO BIRENDRA SINGH); (a) The Cotton Transport Act, 1923 covers all the States except Jammu and Kashmir and Sikkim.

(b) and (c) The provisions of the Act are being enforced by most of the major cotton growing States, namely, Andhra Pradesh, Gujarat. Karnataka. Madhya Pradesh, Maharashtra and Tamil Nadu, Decision for the enforcement of the Act vests with the concernes State Governments.

(d) Free flow of fully pressed bales of 'inferior varieties into the protected areas

may result in the mixing of inferior varieties with superior protected varieties grown in that area.

(e) Such mixing will affect reputation, quality and ultimately production of superior protected varieties of cotton.

# Allotment of Government accommodation to the sons/wives/daughters of the retiring Government servents

336. SHRI SYED AHMAD HASHMI: Will the Minister of WORKS AND ING be pleased to state:

(a) what are the departments of the Central Government situated in New Delhi which are being given ad-hoc allotment quota of Government accommodation;

(b) what are t'ne rules for transfer of adhoc allotment occupied by the retiring Government employees in the name of their sons|daughters|wives working in Government departments;

(c) whelher any request for change of adhoc allotment to general pool has been received by Government for such transfers during the years 1982-83 and 1983-84, typewise and department-wise; and

(d) if so, what are the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAMMED USMAN ARIF): (a) No ad-hoc allotment quota of general pool accommodation in Delhi is given to any department of the Government of India.

(b) The concession of ad-hoc allotment regularisation of general pool accommodation is available to a ward of a retired Central Government servant if the following conditions are fulfilled:—

(i) The retired Officer is an allottee of general pool accommodation.

(ii) Histher son[immarried daughter, wife or husband, as the case may be, Is a Government servant eligible for allotment of accommodation in general pool on the date of retirement.